MANIPUR GAZETTE

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GOVERNMENT OF MANIPUR
SECRETARIAT: LAND RESOURCES DEPARTMENT

N O T I F I C A T I O N

Imphal, the 09th February, 2026.

No LA-101/13/2024-REV-REVENUE: In exercise of the powers conferred by section 19 (7) of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013, the State Government hereby extends a period of 12 (twelve) months w.e.f. **07/09/2025 to 07/09/2026** beyond the specified period of 12 (twelve) months for declaration under section 19(1) from the date of publication of preliminary notification under section 11(1) of the said Act in respect of the acquisition of land for construction of Tuitong-Kovang Road between Km.0.00 to Km 4.103 (net length 4.103) within Chandel District, Manipur.

Further, extension is necessitated due to the social unrest in State of Manipur since May, 2023 and non-deposit of the compensation amount by the requiring authority/agency to the District Collector/Deputy Commissioner, Chandel in time.

TH. KIRANKUMAR,
Secretary (Land Resources),
Government of Manipur.

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